

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4070 of 2020**

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Ravi Mishra @ Ravi Kumar Mishra ... .. **Petitioner**  
**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Manoj Kr. Choubey, Advocate  
For the State : Ms. Anuradha Sahay, A.P.P.  
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02/29.07.2020 Heard Mr. Manoj Kr. Choubey, learned counsel for the petitioner and Ms. Anuradha Sahay, learned A.P.P. for the State.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Patratu P.S. Case No. 71/2020, corresponding to POCSO Case No. 21/2020.

It has been alleged that the petitioner used to tease the daughter of the informant and also used obscene language on denial by the victim to converse with the petitioner.

After investigation charge sheet had been submitted u/s 341/323/354 of the Indian Penal Code but differing with the said finding the Magistrate has also taken cognizance under the provisions of Section 8 of the POCSO Act.

The petitioner appears to be in custody since 14.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Ramgarh in connection with Patratu P.S. Case No. 71/2020, corresponding to POCSO Case No. 21/2020.

**(R. Mukhopadhyay, J.)**